

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.O.A.350/00678/2015

Date : 11.09.2015

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

SUKANTA KARMAKAR  
VS.  
UNION OF INDIA & ORS.

For the applicant : Mr. N. Roy, counsel  
Mr. S. Pal, counsel  
For the respondents : Mr. A. Roy, counsel

O R D E R

The matter is taken on day's list and finally heard on consent of both sides.

2. Ld. counsel for the respondents submits that respondents have chosen not to file reply in the matter, but they do not admit the allegations made in the O.A.
3. Ld. counsel for the applicant submits that this Tribunal passed an order in a similar matter in O.A. No.753 of 2015 on 14.05.2015 and prays for similar order in this case also.
4. The order dated 14.05.2015 passed by this Tribunal in O.A.753 of 2015 reads as follows:-

"Heard learned counsel for both the parties.

2. Since no individual representation has been preferred by the applicant before the respondent authorities seeking any consideration against any appointment or absorption as the case may be, the OA is disposed of with a liberty to the applicant to prefer a representation before the respondent authorities asking for the benefit, within a period of 15 days from the date of communication of this order. After receipt of the said representation, the respondent authorities shall consider the grievance of the applicant and pass a reasoned and speaking order within a period of 2 months from the date of receipt of the said representation. In case it is found that the applicant is entitled, appropriate benefit shall be granted within a further period of one month thereafter.

4. It is made clear that we have not gone into the merits of this case. All points are kept open for consideration by the respondent authorities.

5. OA is accordingly disposed of. No costs."

5. It is noted that a joint representation has been preferred before the Executive Officer on 14.11.2014, but no individual representation has been filed.

6. Hence the present O.A. is disposed of with identical direction. Accordingly the O.A. is disposed of with a liberty to the applicant to prefer a representation before the respondent authorities asking for the benefit, within a period of 15 days from the date of communication of this order. After receipt of the said representation, the respondent authorities shall consider the grievance of the applicant and pass a reasoned and speaking order within a period of 2 months from the date of receipt of the said representation. In case it is found that the applicant is entitled, appropriate benefit shall be granted within a further period of one month thereafter.

7. It is made clear that we have not gone into the merits of this case. All points are kept open for consideration by the respondent authorities. No cost.

*g/b*  
(B. Banerjee)  
Judicial Member

s.b